

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. II

Service Tax Rectification of Mistake Application No. 50063 of 2020 in Service Tax Appeal No. 52948 of 2016

Synergy Baxi Logistics Private Limited **Appellant**

Versus

Commissioner of Central Excise And Customs, Respondent
Central Goods And Service Tax, Jaipur-I

Appearance

Shri Nikhil Gupta, Advocate – for the Appellant.

Shri Ravi Kapoor, Authorized Representatives– for the Respondent

Date of Hearing : 07/04/2022

ORDER

Learned Authorised Representative for Revenue seeks few days time as he could not prepare the matter. Accordingly, we allow a short adjournment and direct the Registry to fix the next date as and when the Bench is available and also to inform the parties, accordingly,

(Anil Choudhary)
Member (Judicial)

(P.V. Subba Rao)
Member (Technical)

RM